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असाधारण

EXTRAORDINARY

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प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 22nd August, 2016/Shravana 31, 1938 (Saka)

The following Act of Parliament received the assent of the President on the 19th August, 2016, and is hereby published for general information:—

THE CENTRAL AGRICULTURAL UNIVERSITY (AMENDMENT) ACT, 2016

(No. 45 OF 2016)

[19th August, 2016.]

An Act further to amend the Central Agricultural University Act, 1992.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Central Agricultural University (Amendment) Act, 2016. Short title.

40 of 1992.

2. In the Central Agricultural University Act, 1992 (hereinafter referred to as the principal Act), in section 2, in clause (l), after the word “Mizoram,” the word “Nagaland,” shall be inserted. Amendment of section 2.

Amendment
of section 6.

3. In section 6 of the principal Act, in sub-section (I), after the word “Mizoram,” the word “Nagaland,” shall be inserted.

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.